

14.1.99

Hon'ble Mr. S.L. Jain, J.M.

None for the applicant. Adjourned.
List this case for admission on 26.2.99.

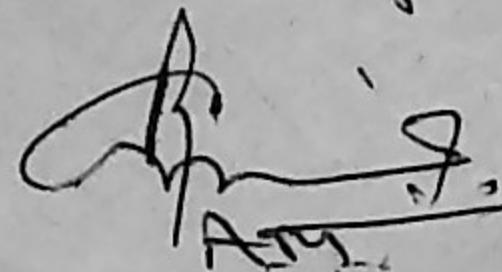
S.Y.
J.M.

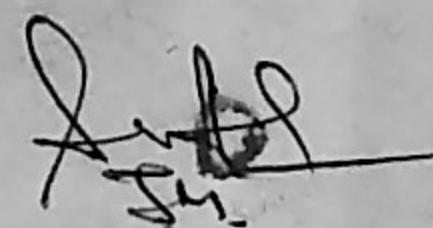
611693/93

(3)

26-2-99:- Hon'ble Mr. S.K. Agarwal, J.M.
Hon'ble Mr. G. Ramakrishnan, A.M.

None for the applicant
List for admission on 23-4-99.
It is made clear that if no body will
turn up on the next date appropriate
Orders will be passed.


A.M.


J.M.

(P)

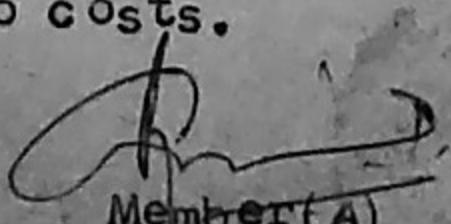
22-4-99

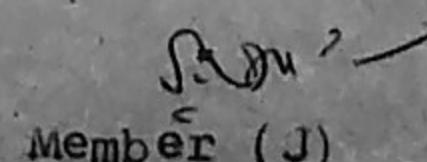
Hon'ble Mr. S.L. Jain, J.M.

Hon'ble Mr. G. Ramakrishnan, A.M.

✓ None for the applicant, ~~for example~~ even when the case is taken in the revised list. Since the filing of the OA, the applicant counsel and the applicant never remained present except on 8-7-93 when the case was listed for admission. Today even applicant's counsel is absent. In the circumstance it is order that the OA is dismissed with no order as to costs.

Sube/


Member (A)


Member (J)